

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.55/04

Thursday this the 22nd day of January 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN
HON'BLE MR. H.P.DAS, ADMINISTRATIVE MEMBER

1. N.Mohammed Sali,
S/o.Noorukannu,
Heavy Vehicle Driver,
V.S.S.C., Trivandrum.
2. V.Sasi,
S/o.R.Velayudhan Nair,
Heavy Vehicle Driver,
V.S.S.C., Trivandrum.
3. M.Ramachandran,
S/o.K.Narayanan Nair,
Heavy Vehicle Driver,
V.S.S.C., Trivandrum.

(By Advocate Mr.B.Jayasurya)

Versus

1. The Director,
Liquid Propulsion Systems Centre,
I.S.R.O. Valliamala,
Thiruvananthapuram.
2. The Director,
Vikram Sarabhai Space Centre (V.S.S.C.),
Thumba, Thiruvananthapuram.
3. The Chairman & Secretary,
Indian Space Research Organisation (ISRO),
Antariksh Bhavan, New B.E.L. Road,
Bangalore - 560 094.
4. Union of India, represented by
the Secretary,
Ministry of Science & Technology,
New Delhi.

Respondents

(By Advocate Mr.C.N.Radhakrishnan)

This application having been heard on 22nd January 2004
the Tribunal on the same day delivered the following :

O R D E R

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicants who claim to have been appointed and posted

to work in the Liquid Propulsion Systems Centre (LPSC for short) are aggrieved that their seniority has not been properly fixed and they were not given due promotion as Heavy Vehicle Driver C. The 1st applicant submitted Annexure A-4 representation to the 3rd respondent. It has not been disposed of. Under these circumstances the applicants have filed this application for the following reliefs :

- a. call for the records leading up to Annexure A-1 and direct the respondents to consider the names of the applicants for promotion as Heavy Vehicle Driver C in preference to any other candidate.
- b. to quash the names of the applicants (ie. Sl. Nos. 3, 6, and 5) in Annexure A-2 as inconsistent with Annexure A-1.

2. When the application came up for hearing the learned counsel for the applicant submitted that the applicants may be permitted to make a joint and consolidated representation to the 3rd respondent projecting their grievances regarding seniority and promotion and the 3rd respondent may be directed to consider the representation and dispose it of with a speaking order within a short period of time.

3. Shri.C.N.Radhakrishnan who took notice on behalf of the also submitted that the application may be disposed of with such directions.

4. In the light of the submissions made by the counsel on either side the application is disposed of permitting the applicants to make a joint and consolidated representation projecting their grievances regarding seniority and promotion to the 3rd respondent and directing the 3rd respondent that if such representation is received the same shall be considered and

applicants be given a speaking order within a period of two months from the date of receipt of a copy of this order. No costs.

(Dated the 22nd day of January 2004)

12-6-2004
H.P.DAS
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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